

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 546 of 2020

In the matter of:

Rajratan Babulal Agarwal

....Appellant

Vs.

Solartex India Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Anish Agarwal, Mr. Ritin Rai, Mr. Mayur Khandeparkar and Mr. Tejas Agarwal, Advocates.

**Respondents: Mr. Kailash T Shah, Advocate
Mr. Vishnu Kailash, Advocate.
Mr. Pavan S Godiawala, Advocate
Mr. Vishnu Shankar, Advocate.**

ORDER
(Through Virtual Mode)

17.07.2020: Mr. Pavan S. Godiawala, learned counsel appearing on behalf of the Respondent No.1 submits that he will be filing his reply-affidavit along with Vakalatnama within two days.

Mr. Vishnu Shankar, Advocate appears on behalf of Respondent Nos. 2 & 3. He will file reply-affidavit along with Vakalatnama within one week. Rejoinder, if any, may be filed within one week thereof.

It is stated at the Bar that endeavours for settlement have not materialised.

List the appeal 'for admission (after notice)' on 7th August, 2020.

Contd/-.....

Interim direction to continue till the next date.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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